

17.10.95

No sitting of D.B. at 2.30 P.M. Case is

CPPPA
SFH
25/11/96

adj. to 8.12.95.

D.O.C.

8.12.95

No sitting of D.B. adj. to
30.1.96

J
Boc

30.1.96

Hon. Mr. V. K. Seth, D.M.
Hon. Mr. D. C. Verma 3.m

pleadings are
complete
SFH
25/3/96

Only request of Court
for adj. adj. to 27.3.96

J.M
D.M
27/3/96

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. D. C. Verma, J.M.

None responds on behalf of either of the party. Pleadings are complete. On the last occasion the case was adjourned on the request of the counsel for applicant. In view of order passed on 27/1/95 no further adjournment should be granted. When the case was called on none responded on behalf of the applicant. The order sheet discloses that the applicant has appeared in person & sought adjournment on the ground that his counsel has not been able to come from Allahabad. He also saves undertaking to ensure the presence of the advocate on the next date or to instruct on his behalf as a number of adjournments has been taken on earlier dates. The counsel for respondents was present on that date. Therefore on 30/1/96 the case was adjourned again on the request of counsel for applicant. It appears that the applicant is not interested to

Recd
Memo
Adv/04/96
for Rep

Order contd. dt 27/5/66

On
order copies
of these orders
prepared on 15.4.66.
Date.

Pursuing the case. The O.M. is, therefore
dismissed for default of the applicant
& for non Prosecution.

↓
J.M.

W.C.
A.M.

S